

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 1362(ND)/2019

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.09.2019

NAME OF THE COMPANY: M/s OXYZO Financial Services Pvt. Ltd. V/s. M/s. NTL Electronics India Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2017

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the petitioner:	Ms. Deepa Kulkarni and Mr. Umang Mittal, Advocates
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For the Respondent:	None
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ORDER

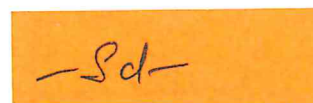
The present petition has become infructuous as the CIR process has already been Admitted in IB-814/2019 in the matter of M/s. Om Logistics Ltd. V/s. M/s. NTL Electronic India Ltd. vide an order dated 27th August, 2019. In view of the same, the applicant herein would at liberty to file the claim before the IRP so appointed.

If for reasons whatsoever, the aforesaid CIR is terminated, the petitioner would be at liberty to seek restoration of the present proceedings.

Disposed off accordingly. File be consigned.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)